



High Court of Tripura
Agartala

Order No. 18

Dated, Agartala, the 25th April, 2013

It is for information of all concerned that Hon'ble the Chief Justice has been pleased to allow the Lawazima Court to accept the service reports under Order 5, rule 9 (5) of CPC with immediate effect.

This will come into force with immediate effect.

By Order,

Sdt

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5373-5385

April 25, 2013

Copy to:

01. The i/c. Joint Registrar, High Court of Tripura, Agartala;
02. The Deputy Registrar(s), High Court of Tripura, Agartala;
03. The Assistant Registrar(s), High Court of Tripura, Agartala;
04. The Librarian-cum-RO., High Court of Tripura, Agartala;
05. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
06. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
07. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
08. The Superintendent(s), High Court of Tripura, Agartala;
09. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
10. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
11. The Bench Sections, High Court of Tripura, Agartala;
12. Notice Board of the Court-house; and
13. Order File.

M
25.04.13
(M. Chakrabarti)
Registrar